

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3201
ANSWERED ON:30.08.2012
NORMS FOR ACQUISITION OF LAND FOR INDUSTRY
Sugumar Shri K. ;Venugopal Shri P.

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether many experts and committees have recommended tough norms to acquire land for industry;
- (b) if so, the details thereof;
- (e) whether many experts have observed that all industrial projects should be brought under the ambit of the present Land Acquisition Bill;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a)to(e): The Committee on `State Agrarian Relations and the Unfinished task in Land Reforms` constituted in by the Government in January, 2008 has suggested amendments to the Land Acquisition Act, 1894 and other Central and State Acts dealing with land acquisition, so that `public purpose` is clearly defined, transparency in the acquisition process is ensured & rehabilitation and resettlement provisions are incorporated. The Parliamentary Standing Committee on Rural Development of the 14th Lok Sabha in its 39th and 40th Report on the Land Acquisition (Amendment) Bill, 2007 and the Rehabilitation & Resettlement Bill, 2007 have also given detailed comments on various provisions of land acquisition and rehabilitation & resettlement.

The Department has prepared the Land Acquisition, Rehabilitation & Resettlement (LARR) Bill, 2011 which was approved by the Cabinet on 5th September, 2011. It was introduced in the Lok Sabha on 7th September, 2011. The Bill was referred to the Parliamentary Standing Committee on Rural Development by the Hon`ble Speaker Lok Sabha on 13th September, 2011. The Committee after detailed examination has submitted its 31st Report on the above Bill to the Lok Sabha on 17th May, 2012 which was laid in the Rajya Sabha on the same day. The Committee has recommended that `public purpose` be clearly defined, no land acquisition for Public Private partnership (PPP) projects, no Act should be given exemption from the LARR Bill, 2011 and restrictions of acquisition of `any agricultural land` etc. Based on the recommendations of the Committee or otherwise, the Department of Land Resources proposes to introduce official amendments to the Bill in the Lok Sabha.